

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**1244/252/(ND)/2018**

**IN THE MATTER OF:**

**Income Tax Officer( M/s Manas Electronics Pvt. Ltd.)..PETITIONER**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 12.09.2019**

**Coram:**

**Shri. P.S.N. Prasad,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)**

**For the Petitioner : Mr. Fahad M. Khan, Mr. Zoheb Hossain, Adv.  
For the Corporate Debtor :  
For the ROC : Ms. Sweety Khattar Kumar, ARO**

**ORDER**

Proxy counsel for the Income Tax has appeared and reported that the service is not completed and sought 3 weeks time in the matter. At the request of counsel for the Income Tax Department 3 weeks time is granted. AROC is present. Post the matter to 16.10.2019.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**